

Service Matter.

(3)

Before Central Adm. Tribunal.
G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Rajkot

Stamp No. _____

Advocate Mr. J. J. Yagnik

Office Note, if any,

for int-relief in terms
of para

O.A. No. 243/86 S.O.

CIVIL APPEAL No. 3 of 1985
APPLICATION (S.H.C.A.)

(Under Service Matter Act)
(Art. 14-16-226 of the
Constitution of India)

To be admitted to the File.

Petition affirmed

This day of 1985 .

Assistant Registrar

Court's Order

The advocate undertakes to remove
all ~~at~~ ^{objections} ~~interim reliefs~~.
objections, if any.

No ~~relief~~ interim relief.

Put up on 7-1-1986 for

removal of objections

B. C. Gargal
12-1-1985

Mr. R. P. Bhat appears for

R. No 1, 2, 3.

Heard Mr. Yagnik and Mr.
Bhat.

Mr. Yagnik states that
the applicant wants to
have a representative
to be general manager
W.R. & requests him to
realise the difficulties
and the grievance of the
applicant & am sure that
such a representative
would be considered favourably
so far as it is possible.

In the general manager
the representative, if made, be considered
explicitly ~~for~~ ^{set up} ~~the~~ ^{man} ~~therefore~~ ^{it}
possible within three weeks Mr. Yagnik
wants to withdraw the

petition. The petition is
disposed of as withdrawn.

B. C. Gargal
7-1-1985